(d) As per Public Enterprises Survey 2017-18 that was laid in the Parliament on 27.12.2018. Indo Cat Pvt. Ltd. (now Indian Catalyst Private Limited) is an Under-Construction CPSE.

Statement

Details of CPSEs presently functioning in Rajasthan (₹ in lakh)

S1. 1	No. CPSE Name	Net	Profit/Lo	ss	Paid Up	Share Ca	pital
		after Tax			& Share Application		
					-	Money	
		2017-18	2016-17	2015-16	2017-18	2016-17	2015-16
1	FCI Aravali Gypsum & Minerals (India) Ltd.	2703	3603	3420	3000	733	733
2	Hindustan Salts Ltd.	184	40	-113	5206	4206	4206
3	HPCL Rajasthan Refinery Ltd.	-1936	-1	o =1	25505	5	5
4	Instrumentation Ltd.	-9137	-9137	17050	14606	14606	14606
5	Rajasthan Drugs & Pharmaceuticals Ltd.	-599	-599	-599	499	499	499
6	Rajasthan Electronics And InstrumentsLtd.	402	1215	1222	1225	1225	1225
7	Sambhar Salts Ltd.	-258	-855	-890	100	100	100

CRR for employees of **CPSE**

2427. DR. R. LAKSHMANAN: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether Government is implementing Counselling, Re-training and Redevelopment (CRR) scheme for employees of CPSEs who have been released under Voluntary Retirement Scheme (VRS) and Voluntary Separation Scheme (VSS);
 - (b) if so, the details thereof;
- (c) whether Government has employed any persons under CRR scheme in any of its undertakings;
 - (d) if so, the details thereof, CPSE-wise; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO): (a) and (b) Counselling, Retraining and Redeployment (CRR) Scheme is being implemented as a social safety net to provide opportunities of self / wage employment to the Central Public Sector Enterprises (CPSEs) employees (or their dependents) separated under Voluntary Retirement Scheme (VRS) / Voluntary Separation Scheme (VSS. The aim of retraining of the employees is to reorient them through short duration skill training to enable them to adjust to the new environment and adopt new avocations after their separation from the CPSEs. From the year 2016-17, CRR Scheme is being implemented in collaboration with National Skill Development Corporation (NSDC) under Ministry of Skill Development and Entrepreneurship (MSDE).

(c) to (e) As mentioned above, CRR Scheme is applicable in respect of the employees who have been separated under VRS/VSS Scheme of CPSEs. Further, as per extant VRS/VSS guidelines, once an employee avails himself/herself of voluntary retirement from a CPSE, he/she will not be allowed to take up employment in another CPSE.

CPSEs in Madhya Pradesh

†2428. SHRI AJAY PRATAP SINGH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the number of heavy industries functioning in Sidhi, Singrauli, Rewa and Satna districts of Madhya Pradesh; and;
- (b) the comprehensive details of spending under Corporate Social Responsibility by these industries along with their purposes during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI BABUL SUPRIYO):(a) No Central Public Sector Enterprise (CPSE) under the administrative control of Department of Heavy Industry is functioning in Sidhi, Singrauli, Rewa and Satna districts of Madhya Pradesh.

(b) Does not arise.

[†]Original notice of the question was received in Hindi.